Safeguards to sugarcane growers

695. SHRI BRAHAMDEO ANAND PASWAN: Will the Minister of FOOD be pleased to state, the safeguards made for the pssing on the profits to the sugarcane growers af©r decontrol of molasses and if the Mill owners do not pass on the reasonable profits, what alternatives have been devised to enforce them to do so?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI): The safeguards in this regard already exist in the Sugarcane, (Control) Order 1966. Additionl income derived from the sale of byproducts, including molasses, is taken into account while computing the notified cost of production of sugar. Excess realisation by the sugar factories based on the aforesaid cost of production is required to be shared between the cane growers and the sugar factories as provided under Clause 5A of the aforesaid Order.

Meetings of India Cotton Development Council

696. SHRI PRAMOD M AHA J AN: Will the Minister of AGRICULTURE be pleased to state:

- (a) how many meetings of the Indian Cotton Development Council were held in the past two years; and
 - (b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) One meeting of Indian Cotton Development Council has been held in the past two years.

(b) Question does not arise.

Flood affected states in the country

697. SHRI GURUDAS DAS GUPTA: SHRI N. E. BALARAM: SHRIN. GIRIPRASAD:

WiU the Minister of AGRICULTURE be pleased to state:

(a) Whether Government's attention has been drawn into the wise-spread damages to the dwellings, human lives, livestock etc. caused by

the severe flood situation in different parts of the country;

- (b) if so, which are the States affected by the floods with the details of the losses incurred by each State; and
- (c) the financial assistance extended by the Central Government to each State for relief measures?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM):

- (a) Yes, Sir.
- (b) On the basis of information received from the State Governments, a statement indicating the preliminary assessment of losses incurred by States due to floods during the courrent monsoon is as per Annexure, [See Appendix CLXVIII, Annexure No. 10)
- (c) The following amounts have been released by the Central Govern ment as its share to the Calamity Relief Fund (CRF) of the flood affected States during the current year:~~

(Rs. in crores) 21.00 Punjab 6.75 Himachal Pradesh 12.75 Haryana 31.875 Gujarat 46.50 Rajasthan 11.25 Assam . . 20.8125 Madhya Pradesh 16.50 Maharashtra 0.375Mizoram Tripura 2.25 10. West Bengal 15.00 11. 0.7512. Arunachal Pradesh 11.625 Kerala . 14.89 Orissa .